

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.201 – IA 478 of 2020
ITEM No.202 – IA 833 of 2020
In
CP(IB) 463 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Reliance Asset Reconstruction Co Ltd
V/s
Morakhia Copper & Alloys Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 13/09/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Meet Thanki, Adv. for Mr. Nilesh Udarnani, Adv.
For the Respondent : Nanavati & Co. (counsel's name not given)

ORDER

IA 478 & IA 833 of 2020

Ld. Proxy Counsel Mr. Meet Thanki appears for the applicant.

None is present for the respondents in IA 478 of 2020.

In IA 833 of 2020, Ld. Counsel appears for the respondent No.10.

None is present for other respondents.

Request has been made on behalf of the Ld. Counsel for the applicant for adjournment on the ground that main arguing counsel is not available, which is not opposed by the counsel appearing for the respondent.

Re-list on 19.10.2023.

-SD-

SAMEER KAKAR
MEMBER (TECHNICAL)

-SD-

SHAMMI KHAN
MEMBER (JUDICIAL)